

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1338/2002

This the 27th day of February, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

U.S. Saxena
S/o Brijbasi Lal Saxena
(the then Superintendent B/R
MES, CWE, Jhansi

Through LRS
Smt. Manorama Saxena
W/o late U.S. Saxena,
714, Sector 28,
Noida-201301 (UP)

(By Advocate: Sh. S.N. Anand)

Versus

1. Union of India through
Commander Works Engineer
Military Engineering Service
Rani Laxmi Bai Road
Jhansi (UP)
2. M/s Scooter India Limited
Through its Executive Director
Sarojini Nagar
Lucknow-226008.

By Advocate: Sh. Neeraj Goyal proxy for
Sh. Adish C. Aggarwal, counsel for Resp. No.1.
Sh. Rajat Arora proxy for
Sh. Jagat Arora, counsel for Resp. No.2.

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant is a resident of Noida. Respondents are also from Jhansi which is not under the territorial jurisdiction of this Court. So application be returned for proper presentation before the appropriate court.


(KULDIP SINGH)
Member (J)

sd/-